(2) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the U. P. State Agro-Industrial Corporation Limited Lucknow, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2812/70.*]

INDIAN TELEGRAPH (AMENDMENT) RULES

SHRI SHER SINGH : I beg to lay on the Table a copy of the Indian Telegraph (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No, G.S.R. 190 in Gazette of India dated the 7th February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT- 2813/70*]

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

(1) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in notification No. S. O -54 in Gazette of India dated the 2nd January, 1970.

(2) The Andhra Pradesh Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No, S- O. 55 in Gazetta of India dated the 2nd January, 1970.

(3) The Rajasthan Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. S. O. 56 in Gazette of India dated the 2nd January, 1970.

(4) The Neyveli Coal Mines Provident Fund (Fifth Amendment) Scheme. 1969, published in Notification No. S. O. 57 in Gazette of India dated the 2nd January, 1970.

(5) The Coal Mines Bonus (Amendment) Scheme, 1970 published in Notification No. G.S,R. 223 in Gazette of India dated the 14th February, 1970, [*pleaced in Library. See No. LT.--2814/70.*]

15-14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Calcutta Port (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1970."

(ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Essential Commodities (Amendment) Continuance Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1970."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I also lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(i) The Calcutta Port (Amendment) Bill, 1970.

(ii) The Essential Commodities (Amendment) Continuance Bill, 1970.